सत्यमेव जयते

GOVERNMENT OF INDIA

Office of the Principal Chief Commissioner of Income Tax, Delhi

Central Revenue Building, I.P. Estate, New Delhi – 110002

F.No. P-342/Pr.CCIT/Sports Quota Recruitment/2026-27/10703 Dated: 01.10.2026

Subject: Recruitment of Meritorious Sportspersons to the posts of Tax Assistant, Stenographer Grade II and Multi-Tasking Staff - R.Y. 2026 – regarding

****

Applications are invited from the meritorious eligible sportspersons for filling up the post of Tax Assistant (Pay Level-4), Stenographer Grade II (Pay Level-4) and Multi-Tasking Staff (Pay Level-1) against Sports Quota in Income Tax Department, Delhi Region. **(details of vacancies as per Annexure-I)**

2. Willing and eligible candidates can submit their applications through **ONLINE MODE** by clicking on **'Sports Recruitment'** tab available on our official website i.e. **www.incometaxdelhi.gov.in. within the following prescribed timeline:**

Opening Date of Online Application	**17.10.2026**
Closing Date and time of Online Application	**10.11.2026 up to 23:59 Hrs.**

3. BEWARE OF AGENTS/ CHEATS

It is hereby clarified that if any person claiming acquaintance with officials of the Income Tax Department, Delhi promises recruitment of candidates and, on that pretext, demands or collects money, such claims are false and no such influence or facilitation in the recruitment process is possible. Applications shall be submitted only through online mode by visiting the official website **www.incometaxdelhi.gov.in**. Candidates are advised not to be misled by any such agents or unauthorized persons and to exercise due caution before acting on any such promises. All applicants are further advised to conduct themselves as law-abiding citizens and to refrain from adopting any unfair means in the recruitment process.

(HRIDAY N. RAI)
DEPUTY COMMISSIONER OF INCOME TAX
(HQRS) (PERSONNEL)(NG), NEW DELHI

ANNEXURE-I

RECRUITMENT OF MERITORIOUS SPORTS PERSONS FOR INCOME TAX DEPARTMENT, DELHI REGION, DELHI

The Income Tax Department, Delhi Region, Delhi, invites applications for the recruitment of eligible Sportspersons in different games/sports/disciplines as listed below for the following posts:-

Sl. No	Post	Pay Band (Pre-revised)	Grade Pay (Pre-revised)	Corresponding Pay Level as per 7th Pay Commission	No. of Vacancies
1	Tax Assistant	5200-20200	2400	Pay Level-4	44
2	Stenographer Grade II	5200-20200	2400	Pay Level-4	09
3	Multi-Tasking Staff	5200-20200	1800	Pay Level-1	66

Game wise bifurcation of vacancies given in para 04

- The posts are temporary in nature but are likely to be permanent. The probation period shall be two years, in accordance with the prevailing Recruitment Rules of the department.
- **The number of vacancies is tentative and subject to variation. Candidates shall apply for one or more posts, provided they fulfill all the eligibility criteria specified for concerned post in the notification.**

ELIGIBILITY CONDITIONS

01. AGE LIMIT(as on 31.08.2026):

Sl.No.	Name of Post	Minimum Age	Maximum Age
1	Tax Assistant	18 years	27 years
2	Stenographer Grade-II	18 years	27 years
3	Multi-Tasking Staff	18 years	25 years

Relaxation of Age: As per Government of India instructions for meritorious sportspersons, relaxation of upper age limit up to a maximum of 5 years (10 years in case of SC/ST candidates) may be allowed.

Note: This relaxation will be admissible only to those sportspersons who satisfy all other eligibility conditions related to education for the concerned post and sports qualifications, and furnish a certificate in the prescribed form, from an authority prescribed in this notification.

Note: Cutoff date for eligibility of age and education is 31.08.2026.

02. ESSENTIAL EDUCATIONAL QUALIFICATION:

The candidates should possess the following Educational Qualification:

I. For Tax Assistant:-

(i) Bachelor's Degree from a recognized University or equivalent as on 31.08.2026

(ii) After appointment, candidate will have to pass Skill Test which will require Data Entry Speed of 8,000 Key depressions per hour within stipulated time, as mentioned in Appointment Order.

II. For Stenographer Grade II:-

(i) 12th class pass or equivalent from a recognized board as on 31.08.2026

(ii) After appointment, candidate will have to pass Stenography Skill Test [which will require Dictation Test: 10 minutes @ 80 words per minute and Transcription Test: 50 minutes (English) or 65 minutes (Hindi) (Only on Computer)] within stipulated time, as mentioned in Appointment Order.

III. For Multi Tasking Staff:-

10th class pass or equivalent from a recognized board as on 31.08.2026.

03. SPORTS ELIGIBILITY:

Appointment of sportspersons shall be made by taking into account their sporting achievements in competitions held between 01.01.2020 and 15.10.2026 in the Games mentioned in para 04, consistency of performance, age and educational qualifications. For the purpose of assessment of sporting achievements, the participation and performance of candidates in the following categories of sporting events shall be taken into consideration, in the following order of preference:

i. Candidates who have represented the country in an International Competition with the clearance of the Department of Sports, Ministry of Youth Affairs and Sports in any of the games/sports for vacancies as mentioned in para 04 of this notification.

ii. Candidates who have represented a State/U.T in the Senior or Junior level national Championships organized by the National Sports Federations recognized by Department of Sports, Ministry of Youth Affairs & Sports or National Games organized by Indian Olympics Association and have won medals or positions up to 3rd place in any of the games/sports for vacancies as mentioned para 04 of this notification. Between the candidates participating in Senior and Junior National Championships/games, the candidates having participated and won medal in Senior National Championship should be given preference.

iii. Candidates who have represented a University in an Inter-University competition conducted by Association of Indian Universities/Inter University Sports Board Or Khelo India University Games conducted with authorization of Department of Sports, Ministry of Youth Affairs and Sports and have won medals or positions upto

3rd place in finals in any of the games/sports for vacancies as mentioned in para 04 of this notification.

iv. Candidates who have represented a State/UT in Khelo India Youth Games (age category above 18 years) or Khelo India Winter Games or Khelo India Para Games conducted with authorization of Department of Sports, Ministry of Youth Affairs and Sports and have won medals or positions upto 3rd place in finals in any of the games/sports for vacancies as mentioned in para 04. of this notification.

v. Candidates who have represented the State Schools in the National sports/games for Schools conducted by the All-India School Games Federation and have won medals or positions upto 3rd place in any of the games/sports for vacancies as mentioned in para 04 of this notification.

vi. Candidates who represented a State/Union Territory/University/State Schools Teams at the level mentioned in categories (ii) to (v) but could not win a medal or position.

IN CASE OF ANY DOUBT ABOUT THE STATUS OF A TOURNAMENT, THE MATTER WILL BE DECIDED IN CONSULTATION WITH THE DEPARTMENT OF PERSONNEL & TRAINING AND MINISTRY OF YOUTH AFFAIRS AND SPORTS.

04. VACANCIES IN EACH GAMES/SPORTS FOR WHICH THE APPLICATIONS ARE INVITED:-

Sl. No.	Event/Game	Vacancy		
		Men	Women	Total
1	Archery	1	1	**2**
2	Athletics	8	7	**15**
3	Badminton	2	3	**5**
4	Basketball	1	4	**5**
5	Billiards & Snookers	2	1	**3**
6	Bodybuilding	1	0	**1**
7	Boxing	3	3	**6**
8	Chess	1	1	**2**
9	Cricket	4	0	**4**
10	Cycling	2	1	**3**
11	Football	6	0	**6**
12	Golf	1	1	**2**
13	Gymnastics	1	2	**3**
14	Hockey	7	5	**12**
15	Judo	1	1	**2**
16	Kabaddi	5	4	**9**
17	Karate	1	1	**2**
18	Para Sports (For sports discipline included in para Olympics and para Asian Games)	3	3	**6**
19	Shooting	1	1	**2**

20	Squash	1	0	**1**
21	Swimming	1	2	**3**
22	Table Tennis	2	2	**4**
23	Tennis	2	2	**4**
24	Triathlon	1	0	**1**
25	Volleyball	4	3	**7**
26	Weightlifting	2	2	**4**
27	Wrestling	3	2	**5**
	Total	**67**	**52**	**119**

Note:- Tentative Nature and Reallocation of Vacancies

The vacancies indicated against the Games/Sports in Para 04 above are **tentative and subject to variation** depending upon the administrative requirements, availability of eligible candidates and other relevant factors. The indication of vacancies against a particular Game/Sport shall not confer any right upon any candidate to claim appointment against such vacancy, nor shall it constitute an assurance that all the vacancies indicated against a particular Game/Sport will necessarily be filled.

If, during any stage of the recruitment process, **eligible candidates are not available, or are available in numbers less than the vacancies tentatively indicated, in any particular Game/Sport**, the sports recruitment committee in consultation with the Pr.CCIT, Delhi, keeping in view the overall requirements of the organization and availability of eligible and suitable candidates in other Games/Sports mentioned in Para 04, **reallocate the resultant unfilled vacancies to one or more of such Games/Sports**.

Any such reallocation shall be made **within the overall number of vacancies available for the recruitment**, and shall not be construed as creation of additional vacancies. The Competent Authority may also decide not to fill any vacancy where suitable candidates are not available.

Candidates shall be considered for appointment only in accordance with the eligibility conditions, sports achievement criteria, merit, suitability and other provisions of this Notification. **Mere participation in the recruitment process or submission of an application for a particular Game/Sport shall not confer any vested or enforceable right to appointment or to the filling of the vacancy indicated for that Game/Sport.**

The decision of the Competent Authority regarding variation, reallocation or non-filling of vacancies shall be based on administrative requirements and the availability and suitability of candidates and shall be **final and binding**, subject to applicable Government rules/instructions and extant law.

05. <u>EVIDENCE IN SUPPORT OF MERIT IN SPORTS EVENTS/GAMES:</u>

Only certificates awarded by the authorities mentioned hereunder will be taken into account as evidence in support of having participated in competitions in any of the above Sports events/Games while considering eligibility of the applicant. **Candidates who are unable to submit certificate issued strictly by authorities competent to award certificates on eligibility for recruitment of sportspersons, as mentioned in column 3 of the list below, in the relevant Form as mentioned in column 4 of the list below and in the format prescribed**

in Annexure II of this notification, as per DoPT OM dated 04.03.2024, along with their application, will not be eligible to apply.

Sl. No.	Competition	Authorities competent to award certificates on eligibility for recruitment of sportspersons	Form in which certificate is to be awarded
1	International	Secretary of the National Federation of the game concerned.	1
2	National	Secretary of the National Federation or the Secretary of the State Association of the game concerned.	2
3	Inter-University tournament	Dean of Sports or other Officer in overall charge of Sports of the University concerned.	3
4	National/Sports/games for School	Director of Additional/Joint or Deputy Director in overall charge 5of Sports/games for schools in the Directorate of Public Instructions/Education of the State.	4
5	Khelo India University Games/ Khelo India Youth Games/ Khelo India Winter Games/Khelo India Para Games	Officer designated/Officer in charge from Sports Authority of India (SAI) for Khelo India University/ Khelo India Youth Games/ Khelo India Winter Games/Khelo India Para Games.	5

06. <u>SELECTION OF THE CANDIDATES:</u>

(i) Subject to fulfilling of the eligibility conditions for the posts applied, the applications shall be scrutinized and suitable candidates will be short-listed for further selection procedure.

(ii) Selection for appointment shall be made by assessing the candidates' sports/games achievements, consistency of sporting achievements, age and educational qualifications as on date prescribed in the notification.

(iii) Sports achievements certified by authorities other than those recognized by the Ministry of Youth Affairs and Sports shall not be considered.

(iv) Provisional merit list shall be prepared only on the basis of information provided in the online application portal and no additional information shall be entertained in offline mode subject to further verification and furnishing of original documents in support of eligibility.

(v) The candidate will not be considered for cadres/posts not opted by him/her.

<u>Candidates shortlisted for selection and issuance of appointment order confers no right to appointment unless the Department is satisfied after such enquiry as may be considered</u>

necessary that the candidate is suitable in all respect for appointment to the post after verification of documents submitted by candidate in support of eligibility for the concerned post for which application is made. The Department reserves the right not to consider any particular game/sport, if more meritorious candidates are available in the remaining games/sports listed above or in the games notified by DoPT as per Annexure 'A' of O.M. No. 14015/1/76-Estt.(D) dated 4th August, 1980, Para 1 of O.M. No. 14034/4/85-Estt.(D) dated 18th September, 1985, Appendix to O.M. No. 14034/1/91-Estt.(D) dated 21st March, 1991, Para 3 of O.M. No. 14034/1/2009-Estt(D) dated 24th November, 2009 & Para A IV of O.M. No. 14034/01/2013-Estt.(D) dated 3rd October, 2013, dated 01.09.2020, 29.01.2021,17.06.2022.

07. IMPORTANT INSTRUCTIONS TO CANDIDATES:

(i) The candidates should ensure that they fulfill all prescribed eligibility conditions for the post(s) before applying. The candidates should ensure that they should have the requisite age and educational qualification from the recognized Board/ University/Institute as on 31.08.2026 for the post applied and Sports qualifications from the recognized Board/Institute/Federation/Association as on 15.10.2026. Admission of the candidates for the selection process for the posts notified in this notification would be based on the information furnished by them in the ONLINE application. If at any stage of recruitment or thereafter, it is found that any information furnished by the candidate in his application is false/incorrect or the candidate has suppressed any relevant information or the candidate otherwise does not satisfy the eligibility criteria for the post(s), his/her candidature will be cancelled forthwith without issuing any notice.

(ii) Those awaiting results of the final exams need not apply. The Income Tax Department, Delhi may reject the application of candidates at any stage of recruitment process in case the candidates are not fulfilling the requisite criteria and if appointed, such candidates are liable to be removed from service summarily.

(iii) A candidate can apply for one post or more than one post in a single application. Only one application should be submitted by the candidate. If any candidate submits more than one application; all the applications will be summarily rejected.

(iv) The applicant should clearly indicate the preference of the posts in the application form to which he/she is applying.

(v) Failure to indicate the posts for which application is submitted will make his/her application liable for rejection without any further correspondence.

(vi) Candidates who have been debarred for life from any examinations or candidates who have been debarred for a specified period which is not yet completed need not apply in response to this employment notice. Their candidature will be rejected during any stage of recruitment as and when detected. If appointed, such candidates are liable to be removed from service summarily.

(vii) Merely filling up online application on Income Tax Department website does not make the candidate eligible for selection. Candidature of the candidate participating in the selection process is provisional at all stages.

(viii) All the recruitments against the Open Advertisement quota shall be at the minimum of scale of pay in the Pay Matrix. Income Tax Department, Delhi reserves the rights to recruit the eligible candidates. The decision of Appointing Authority on all matters relating to eligibility, place, date, mode of selection, acceptance or rejection, recommendation of post, place of posting, after appointment grade of appointment etc. shall be final and binding on the candidates. No correspondence will be entertained in this regard. Income Tax Department, Delhi reserves the right to decide the number of sports persons to be selected for any individual/ team game depending upon their requirement for those sports and availability of suitable candidates fulfilling the norms.

(ix) No post is reserved for SC, ST, OBC & EWS. However, the candidates claiming to belong to SC/ST communities for age relaxation are required to upload copy of self-attested Caste Certificate issued by Competent Authority failing which age relaxation is not permissible.

(x) No TA/DA/Accommodation will be given for appearing in the document verification.

(xi) Selection by the Income Tax Department, Delhi does not confer upon the candidate any right to appointment in the Department.

(xii) Any subsequent changes in the terms and conditions of the Employment Notice as per extant rules will stand good. The Income Tax Department, Delhi reserves the right to consider/incorporate any subsequent changes /modification/ additions/ cancellation in the terms & conditions to recruitment under this Employment Notice as and when applicable.

(xiii) Verification of all testimonials and certificates shall be a mandatory condition for appointment. Candidates are required to produce all the original documents in support of eligibility conditions, at the time of document verification failing which candidature shall be rejected, even after selection.

(xiv) The decision of The Income Tax Department, Delhi in all matters relating to eligibility, acceptance or rejection of application, action taken for false information, mode of selection, conduct of Document Verification, allotment of Document Verification venue, selection, allotment of posts to the selected candidates etc., will be final and binding on the candidates.

(xv) Any legal matters arising out of this employment shall fall in the legal jurisdiction of Central Administrative Tribunal (CAT), Delhi only.

(xvi) The Income Tax Department, Delhi will not be responsible for any inadvertent errors.

(xvii) The selected candidates will be posted in Delhi region only. The selected candidates will be on probation for 2 years or such period as per the extant instructions of the Government of India. His/her participation in the tournament/meets on behalf of the department will also be a deciding factor in the declaration of his/her probation. The selected candidate will be required to represent the Income Tax Department, Delhi Region in the tournaments/meets as decided at least for 10 years. The selected candidates will be required to give an undertaking for not to

apply for inter charge transfer or transfer on loan basis for a minimum period of 10 years.

(xviii) Services of the selected candidates as far as participation in sporting activities and leave management etc. shall strictly be subject to fulfilment of the conditions as enumerated in the DOPT's O.Ms. and further OMs issued in this regard.

(xix) The candidate should be clear in all the Doping tests done by the World Anti Doping Agency (WADA)/National Anti-Doping Agency (NADA) or any other relevant authorities. Further, there should be no ongoing investigation against the candidate regarding Doping or using unfair means to compete or win in any Sporting event. A declaration to this effect must be given by the candidate.

(xx) Any form of canvassing by any candidate will render his/her candidature liable to be rejected summarily at any stage of recruitment process. The Pr. Chief Commissioner of Income Tax, Delhi, has right to cancel the recruitment process at any stage without assigning any reason.

(xxi) The ONLINE application, complete in all respect, can be submitted up to 23:59 Hrs. of closing date for online application. No physical copy of application will be accepted by the Income Tax Department, Delhi.

(xxii) Candidates are advised to visit the website ***www.incometaxdelhi.gov.in*** of the Income Tax Department, Delhi region frequently for regular/further updates.

(xxiii) All primary correspondence with applicants during the process of selection including call letters shall be issued via e-mail only. The correspondence in this regard shall be made from the e-mail id delhi.recruitment.sports@incometax.gov.in. Short-listed candidate will be informed by E-mail only.

(xxiv) In the event of any tie, the decision of Pr. Chief Commissioner of Income Tax, Delhi shall be final.

08. HOW TO APPLY:-

- All willing and eligible candidates may submit their applications only through online mode by clicking on **'Sports Recruitment'** tab available on our official website of Income Tax Department, Delhi i.e. **www.incometaxdelhi.gov.in** within the prescribed timeline.
- Before submitting the application, the candidate should carefully read the detailed notification containing eligibility conditions and satisfy himself/herself that he/she fulfills all the eligibility conditions for the post for which he /she intends to apply. Candidates should take utmost care to furnish the correct details while filling the online application form. Candidates are advised to carefully go through **'Instructions for Candidates'** available on the online application portal.
- Before submission of the online application, candidates must check through Preview/ Print option that they have filled correct details in each field of the form. Closing date for submission of online application form is **10.11.2026 up to 23:59 hrs.**

09. DOCUMENTS TO BE UPLOADED:

(i) Scanned copy of certificate for proof of Date of Birth (Standard 10th/Matriculation Certificate/Equivalent Educational Certificate/Educational Certificate indicating date of birth)

(ii) Scanned Copy of Aadhar Card

(iii) Scanned copy of prescribed Essential Minimum Qualification Marksheet/Certificate/ or its equivalent as prescribed in Para 2 above

(iv) Copies of Certificates in proof of Sports achievements issued by Concerned Federations/Associations/Boards

(v) Copy of community certificate in the prescribed format for recruitment in Central Government services, issued by the competent authority in the case SC/ST for availing relaxation as admissible.

(vi) Copy of No Objection Certificate (NOC) issued by the employer, in case the candidate is serving in any Central Government Department, State Government Department, Autonomous Body, Public Sector Undertaking (PSU), Semi-Government Organization, or any other Government/Quasi-Government Institution

Candidate seeking relaxation benefits must ensure that they are entitled to such relaxation as per the eligibility prescribed in the notification. They should also be in possession of the original certificates in the prescribed format, issued by the competent Authority in support of their claim as on 31.08.2026. Cast Certificates to be uploaded in the formats given in the Annexure-III and the candidates must strictly submit/upload certificates as per annexed proforma(s). The Certificates produced in any other format will not be accepted and applications of such candidates will be rejected summarily.

10. INVALID APPLICATIONS/ REJECTIONS:

I. No person, -

(a) who has entered into or contracted a marriage with a person having a spouse living; or

(b) who, having a spouse living has entered into or contracted a marriage with any person, shall be eligible for appointment under this notification.

Provided that the Central Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and that there are other grounds for so doing, exempt any person from the operation of these provisions.

II. Candidates are requested to read all instructions thoroughly before submitting ONLINE application, otherwise their applications are likely to be rejected on one or more of the following reasons.

i. Application without signature/signature in all capital letter or spaced out.

ii. Application without Color photo (or) application having photo with cap, wearing goggles, disfigured small size or unrecognizable or Photocopy.

iii. **Candidates not possessing the prescribed educational or sports achievements for the post(s), not submitting the documents in the prescribed format**

(especially the certificate of Sports Achievements mentioned in para 5 of this notification) as on the cut-off date specified in this notification.

iv. Over-Aged, Under-Aged or Date of Birth not filled or wrongly filled.

v. Candidate's name figuring in the debarred list of any other Commission/Board.

vi. Guilty of doping charges.

vii. Any other deemed irregularities.

III. In the event of any dispute about interpretation, the English version will be treated as final.

11. HELP DESK:

Candidates experiencing any difficulty in the online submission of the application form are advised to send their queries via e-mail to delhi.helpdesk.sports@incometax.gov.in.

DEPUTY COMMISSIONER OF INCOME TAX
(HQRS) (PERSONNEL)(NG), NEW DELHI

Annexure-II

FORM:-1

(for representing India in an international competition in one of the recognized Games/Sports.)

NATIONAL FEDERATION/NATIONAL ASSOCIATION OF _____

Certificate to a meritorious sportsman for employment to a Group C & D service under the Central Government.

Certified that Shri/Smt./Kumar_____ son/wife/daughter of Shri_____resident of_____ _____(complete address) _____represented the country in the game/event of _____in _____ Competition/Tournament held at_____from_____ to_____.

The position obtained by the individual /team in the above said Competition/Tournament was _____.

The certificate is being given on the basis of record available in the office of the State Association of _____.

Signature_____

Name _____

Designation_____

Name of the Federation/ National Association

Place_____ Address_____

Date_____ Seal_____

Note: This Certificate will be valid only when signed personally by the Secretary, National Federation/National Association.

Annexure-II

FORM:-2

(for representing a State in India in a Nation competition in one of the recognized Games/Sports.)

STATE ASSOCIATION OF _____ IN THE GAME_____ OF _____

Certificate to a meritorious sportsman for employment to a Group C & D service under the Central Government.

Certified that Shri/Smt./Kumar_____ son/wife/daughter of Shri_____(complete address) resident of _____(represented the State of_____in the game/event of _____in the National Competition/Tournament held at_____from_____ to_____.

The position obtained by the individual/team in the above said Competition/Tournament was _____.

The certificate is being given on the basis of record available in the office of the State Association of _____.

Signature_____

Name _____

Designation_____

Name of the State Association

_____

Place_____ Address_____

Date_____ Seal_____

Note: This Certificate will be valid only when signed personally by the Secretary of the State Association.

FORM 3

(For representing a University in the Inter-University Competition in one of the recognized Games/sports).

UNIVERSITY OF _____

Certificate to a meritorious sportsman for employment to a Group C&D service under the Central Government.

Certified that Shri/Smt./Kumari_____Son/Wife/Daughter of Shri_____Resident of _____student of _____Represented the University of _____in Inter the game/event of _____in Inter-University Competition/Tournament held at _____from_____to_____.

The position obtained by the individual/team in the above said competition/tournament was _____.

The certificate is being given on the basis of records available in the office of Dean of Sports or Officer in overall charge of sports in the University of_____.

Signature_____

Name _____

Designation_____

Name of the University:

_____

Place_____ Address_____

Date_____ Seal_____

Note: This Certificate will be valid only when signed personally by Dean/Director or other officer in overall charge of sports in the University of _____

Annexure-II

FORM – 4

Directorate of Public Instructions/Education of the State of _____

Certificate to a meritorious sportsman for employment to a Group C & D services under the Central Government.

Certified that Shri/Kumari_____ son/daughter of Shri_____resident of_____ _____(Complete address) student of_____Represented the_____State School Team in the game/event of _____in the National Games for schools held at_____from_____to_____.

The position obtained by the individual/team in the above said Competition/Tournament was_____.

The certificate is being given on the basis of records available in the office of Directorate of Public Instructions/education of _____.

Signature_____

Name _____

Designation_____

Place_____

Address_____

Date_____

Seal_____

Note: This Certificate will be valid only when signed personally by the Director or Additional/Joint or Deputy Director in overall charge of sports/games/for Schools in the Directorate of Public Instruction/Education of the State.

Annexure-II

FORM-5

(For representing in Khelo India University Games/Khelo India Youth Games/ Khelo India Winter Games/Khelo India Para Games)

Certificate to a meritorious sportsman for employment to a Group C service under the Central Government.

Certified that Shri/Smt./Kumari _____ Son/Wife/Daughter of Shri _____ resident of_____ student of_____Represented the University/ Institute / School of _____ in the game /event of _____in Khelo India University Games/Khelo India Youth Games/ Khelo India Winter Games/Khelo India Para Games held at _____from _____to_____.

The position obtained by the individual/team in the above said competition/tournament was_____.

The certificate is being given on the basis of records available in this office.

Signature_____

Name _____

Designation_____

Place_____

Address_____

Date_____

Seal_____

Note: This Certificate will be valid only when signed personally by the officer designated/officer in charge from Sports Authority of India for Khelo India University/ Khelo India Youth Games/ Khelo India Winter Games/Khelo India Para Games.

Annexure-III

FORMAT FOR SC/ ST CERTIFICATE

A candidate who claims to belong to one of the Scheduled Caste or the Scheduled Tribes should submit in support of his/ her claim an attested/certified copy of a certificate in the form given below, from the District Officer or the sub-Divisional Officer or any other officer as indicated below of the District in which his parents (or surviving parent) ordinarily reside who has been designated by the State Government concerned as competent to issue such a certificate. If both his parents are dead, the officer signing the certificate should be of the district in which the candidate himself ordinarily resides otherwise than for the purpose of his own education. Wherever photograph is an integral part of the certificate, the Commission would accept only attested photocopies of such certificates and not any other attested or true copy.

(The format of the certificate to be produced by Scheduled Castes and Scheduled Tribes candidates applying for appointment to posts under Government of India)

This is to certify that Shri/Shrimati/Kumari* _____ son/daughter of _____ of village/town* _____ in District/Division * _____ of the State/Union Territory* _____

belongs to the Caste/Tribes_____ which is recognized as a Scheduled Castes/Scheduled Tribes* under:-

The Constitution (Scheduled Castes) order, 1950 _____

The Constitution (Scheduled Tribes) order, 1950 _____

The Constitution (Scheduled Castes) Union Territories order, 1951 * _____

The Constitution (Scheduled Tribes) Union Territories Order, 1951*_____

As amended by the Scheduled Castes and Scheduled Tribes Lists(Modification) order, 1956, the Bombay Reorganization Act, 1960 & the Punjab Reorganization Act, 1966, the State of Himachal Pradesh Act 1970, the North-Eastern Area(Reorganization) Act, 1971 and the Scheduled Castes and Scheduled Tribes Order(Amendment) Act, 1976.

The Constitution (Jammu & Kashmir) Scheduled Castes Order, 1956_____

The Constitution (Andaman and Nicobar Islands) Scheduled Tribes Order, 1959 as amended by the Scheduled Castes and Scheduled Tribes order (Amendment Act), 1976*.

The Constitution (Dadra and Nagar Haveli) Scheduled Castes order 1962.

The Constitution (Dadra and Nagar Haveli) Scheduled Tribes Order 1962@.

The Constitution (Pondicherry) Scheduled Castes Order 1964@

The Constitution (Scheduled Tribes) (Uttar Pradesh) Order, 1967 @

The Constitution (Goa, Daman & Diu) Scheduled Castes Order, 1968@

The Constitution (Goa, Daman & Diu) Scheduled Tribes Order 1968 @

The Constitution (Nagaland) Scheduled Tribes Order, 1970 @

The Constitution (Sikkim) Scheduled Castes Order 1978@

The Constitution (Sikkim) Scheduled Tribes Order 1978@

The Constitution (Jammu & Kashmir) Scheduled Tribes Order 1989@

The Constitution (SC) orders (Amendment) Act, 1990@

The Constitution (ST) orders (Amendment) Ordinance 1991@

The Constitution (ST) orders (Second Amendment) Act, 1991@

The Constitution (ST) orders (Amendment) Ordinance 1996@

The Scheduled Caste and Scheduled Tribe Orders (Amendment) Act 2002@

The Constitution (Scheduled Caste) Orders(Amendment) Act 2002@

The Constitution(Scheduled Caste and Scheduled Tribe) Orders (Amendment) Act 2002@

The Constitution (Scheduled Caste) Order (Amendment) Act 2007@

%2. Applicable in the case of Scheduled Castes, Scheduled Tribes persons who have migrated from one State/Union Territory Administration.

This certificate is issued on the basis of the Scheduled Castes/ Scheduled Tribes certificate issued to Shri/Shrimati _____Father/mother of Shri/Shrimati/Kumari*_____of village/town*_____ in District/Division* _____of the State/Union Territory*_____ who belong to the _____ Caste/Tribe which is recognized as a Scheduled Caste/Scheduled Tribe in the State/Union Territory* issued by the_____dated_____.

%3. Shri/Shrimati/Kumari and /or * his/her family ordinarily reside(s) in village/town*_____ of _____ District/Division* _____of the State/Union Territory of _____

Place_____ Signature_____

Date_____ ** Designation_____

(with seal of office)

* Please delete the words which are not applicable

@ Please quote specific presidential order

% Delete the paragraph which is not applicable.

NOTE: The term ordinarily reside(s) used here will have the same meaning as in section 20 of the Representation of the People Act, 1950.

** **List of authorities empowered to issue Caste/Tribe Certificates**:

(i) District Magistrate/Additional District Magistrate/Collector/Deputy Commissioner/Additional Deputy Commissioner/Dy.Collector/Ist Class Stipendiary Magistrate/Sub-Divisional Magistrate/Extra-Assistant Commissioner/Taluka Magistrate/Executive Magistrate.

(ii) Chief Presidency Magistrate/Additional Chief Presidency Magistrate/Presidency Magistrate.

(iii) Revenue Officers not below the rank of Tehsildar.

(iv) Sub-Divisional Officers of the area where the candidate and/or his family normally resides.

NOTE: ST candidates belonging to Tamil Nadu State should submit caste certificate ONLY FROM THE REVENUE DIVISIONAL OFFICER.

Annexure-III

(FORM OF CERTIFICATE TO BE PRODUCED BY OTHER BACKWARD CLASSES APPLYING FOR APPOINTMENT TO POSTS UNDER THE GOVERNMENT OF INDIA)

This is to certify that Shri/Smt./Kumari _____son/daughter of _____ of village/town _____ in District/Division _____ in the State/Union Territory _____ belongs to the _____ Community which is recognized as a backward class under the Government of India, Ministry of Social Justice and Empowerment's Resolution No. _____ dated _____*. Shri/Smt./Kumari _____ and/or his/her family ordinarily reside(s) in the _____ District/Division of the _____ State/Union Territory. This is also to certify that he/she does not belong to the persons/sections (Creamy Layer) mentioned in Column 3 of the Schedule to the Government of India, Department of Personnel & Training O.M. No. 36012/22/93-Estt (SCT) dated 8.9.1993**.

District Magistrate: _____

Deputy Commissioner etc.: _____

Dated:

Seal:

* The authority issuing the certificate may have to mention the details of Resolution of Government of India, in which the caste of the candidate is mentioned as OBC.

** As amended from time to time.

Note: The term "Ordinarily" used here will have the same meaning as in Section 20 of the Representation of the People Act,1950.